

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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(b)

O.A. No. 660 of 1995

Dated New Delhi, this 27th day of November, 1995

Hon'ble Shri K. Muthukumar, Member(A)

Smt. Laxma Devi
Widow of Late Shri Chander Lal
R/o Moh Kumari Ka Jhajharwas
Near Govt. High School
Charkhi Dadri, Dist. Bhiwani
(HARYANA). ... Applicant
By Advocate: Shri Yogesh Sharma

versus

1. Union of India, through
General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Director General
R.P.F. Northern Railway
NEW DELHI.
3. The Divisional Railway Manager
Northern Railway
BIKANER.
4. The Commandant
R. P. F. Northern Railway
BIKANER. ... Respondents

By Advocate: Shri B. K. Aggarwal

O R D E R (Oral)

Shri K. Muthukumar, M(A)

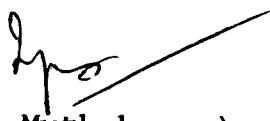
In the counter reply the respondents have raised preliminary objection that there is no employee by name Shri Chander Lal as indicated in the title of the application. The applicant has impugned a letter purported to have been addressed to the widow of Shri Chandoo Lal. The letter of resignation appended by the respondents along with

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the counter reply also indicates the name of one Shri Chandoo Ram. The respondents have also raised an objection that as per the service record of said Shri Chandoo Ram, his legal heir is also his brother Shri Jasimir Singh and that there is no indication of his having a wife as seen in the service records.

2. Heard the counsel for the parties. After arguing the matter for some time, the learned counsel for the applicant states that he wishes to withdraw the application with liberty to file a fresh application.

3. In view of the above, the application is dismissed as having been withdrawn with liberty to the applicant to file a fresh application, if so advised.


(K. Muthukumar)
Member(A)

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